

NATIONAL COMPANY LAW TRIBUNAL
राष्ट्रीय कंपनी विधि अधिकरण
CUTTACK BENCH
कटक खंडपीठ

ORDER SHEET OF THE HEARING ON 26th SEPTEMBER, 2022, 10:30 A.M.

CP (IB) No. 27/CB/2021

Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad

Name of the Company	State Bank of India -Vs- SAV Industries Pvt. Ltd.
Under Section	7 IBC

For Petitioner (s)

Mr. Ajay Gaggar, Adv.
Mr. Uttiyo Mallick, Adv.
Ms. Vedika Sureka, Adv.

For Respondent (s)

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ORDER

Ld. Counsel Mr. Uttiyo Mallick appears on behalf of the Petitioner/Financial Creditor, i.e., State Bank of India. Despite service of notice, there is no representation for the respondent. Even on the earlier occasion respondent had not appeared. Respondent has already set *ex-parte* on 17.02.2022, subsequently petitioner amended the petition hence notice was ordered to Respondent after the amendment despite of service respondent not turned as. Hence, it is decided proceed in *ex-parte*. Heard petitioner side submission and reserved for order.

Sd

Satya Ranjan Prasad
Member (Technical)

Sd

P. Mohan Raj
Member (Judicial)